

Reference No.	Stakeholder Name	Added By	Comment On	Added On	ACTION
SH/CO/425/2022	HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED (HPSEBL)	HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED (HPSEBL)	Full Comment	29/09/2022	View

STAKEHOLDER COMMENT

Regulation No. : L-1/8/2022/CERC

Reference No. : 9/2022

Regulation Details

Reference No.	9/2022	CERC File Number	No. L-1/265/2022/CERC
Regulation No.	L-1/8/2022/CERC	Regulation No. Generation Date	14/06/2022

Regulation Type : New Regulation
Regulation Title : Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022.
Subject : Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2022.

Comment Details

Type : Stakeholder Comment
Stakeholder Name : HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED (HPSEBL)
Order Date / Direction of Commission / Compliance Date :
Brief of Comments/Objections/Suggestions :

HIMACHAL PRADESH STATE ELECTRICITY BOARD LIMITED (HPSEBL)

(from Saudamini – 29/09/22)

Regulation No-47

Under sub-clause 1 (a) (vi) a new clause may be inserted as "(vii) RLDCs shall develop their software and web based portal accordingly (with resolution of two decimal (0.01) MW and three decimal (0.001) MWh)? Comments: At present, web portal created for NRLDC shows both MW as well as MWh values upto 6 decimal place resolution and as a result there is always a mismatch between scheduled values and implemented values as per Regional Energy Accounts prepared and issued by NRPC. 47.4(d) While finalizing the drawal and despatch schedules, in case any congestion is foreseen in the inter-State transmission system or technical constraints of a generating station, the concerned RLDC shall moderate the schedules as required, under intimation to the concerned regional entities. The concerned RLDC shall finalise and publish the schedule at its web based portal within 15 minutes and no change in schedule be made afterwards other than contingency. Comments: At present many a times RLDC publishes schedules as late as just 15 minutes prior to the time block for which the schedule has been changed or even sometimes after the lapse of time block for which the schedule has been changed. This results in unavoidable Deviations of the regional entity. In case the schedule is implemented and published within 15 minutes, regional entity will have an option to buy/sell power in RTM (Real Time Market)

Regulation No-30

The frequency range has been reduced to 0.10 Hz. However, it is submitted that the range should be kept somewhat higher and frequency range squeezing be done in steps.

Regulation No-15

(2) All users shall also conduct third party protection audit of each sub-station at 220 kV and above (132 kV and above in NER) once in five years or earlier as advised by the respective RPC. The audit party shall be finalised by respective RPC at regional level to follow uniform procedure at all the States and for immediate and time bound implementation.

Regulation No-5

(2) Demand Forecasting: (i) Each distribution licensee within a State shall estimate the demand in its control area including the demand of open access consumers and factoring in captive generating plants, energy efficiency measures, distributed generation, demand response, for the next five (5) years starting from 1st April of the next year and submit the same to the STU by 31st July every year. The demand estimation shall be done using trend method, time series, econometric methods or any state of the art methods and shall include daily load curve (hourly basis) for a typical day of each month. For Demand Forecasting, a common software shall be deployed by respective RPC at Regional Level to have uniform procedure for the same. The historical demand data shall be provided by Respective SLDC further verified by respective RLDC.